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S: NO. ~~1234~~

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

MA No.30/2025/EZ

IN

OA No.129/2022/EZ

In the matter of :-

Subhas Datta

... Petitioner

Versus

Viswa Bharati University & Ors.

... Respondents



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Satwik Saha

25 MAR 2026

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**



MA No.30/2025/EZ

IN

OA No.129/2022/EZ

In the matter of :-

Subhas Datta

... Petitioner

Versus

Viswa Bharati University & Ors.

... Respondents

**REPORT OF THE RESPONDENT NO.4 IN TERMS OF THE ORDER
DATED 21.01.2026 PASSED BY THIS HON'BLE TRIBUNAL**

I, Sattwik Saha, son of Sankar Chandra Saha, aged about 43 years, by occupation – service by religion – Hindu, working for gain at “Kshanika”, P.O. Bolpur, District – Birbhum, Pin – 731204 do hereby solemnly affirm and say as follows:-

1. I am the Executive Engineer of the Respondent No.4 and by an order being No.460-UDMA-22012(16)/12/2020-ESTT-TCP SEC-Dept. of UDMA dated 24.03.2026 of the Government of West Bengal, Urban Development and Municipal Affairs Department, Town & Country Planning Branch, I have been directed to take charge of the Respondent No.4 until further orders. I am duly aware of the facts and circumstances of the instant case and am competent to depose

Sattwik Saha

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thereon. I have been duly authorised by the Respondent No.4 to affirm the instant report on its behalf.

2. By an order dated 21.01.2026 passed in the above matter, this Hon'ble Tribunal was, inter alia, pleased to direct as follows:-

“...

5. Respondents are directed to file further reports regarding compliance and to show cause as to why appropriate proceedings for conditional attachment of the properties of the respondents be not issued or alternatively order for arrest and detention of the concerned officers be not passed for securing due compliance with the orders passed by this Tribunal and also to show cause as to why complaints under Section 26 of the National Green Tribunal Act, 2010 be not ordered to be filed against them.

...”

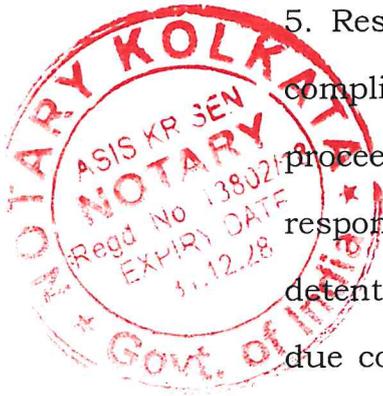
I crave leave to refer to a copy of the said order dated 21.01.2026 at the hearing, if necessary.

3. The Respondent No.4 is filing this instant report, in compliance with the said direction of this Hon'ble Tribunal, showing cause.

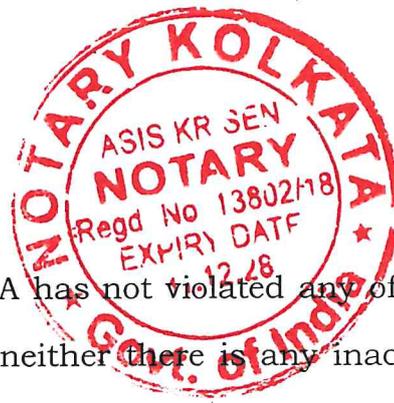
4. At the outset, I humbly submit that the Respondent No.4 has the utmost regard and respect for the solemn orders passed by this Hon'ble Tribunal and was always ready and willing and is still ready and willing to comply with the same.

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5. It is humbly submitted that SSDA has not violated any of the orders passed by this Hon'ble Tribunal neither there is any inaction on its part. In this connection, I humbly beg to submit the sequence of events as follows:-

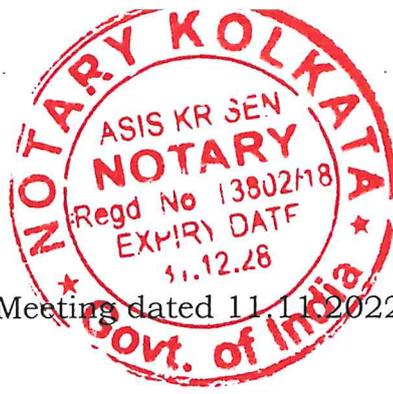
- a) The petitioner herein filed an application before this Hon'ble Tribunal, inter alia, seeking a direction for implementation of the previous orders dated 01.11.2017 and 19.08.2020 passed by this Hon'ble Tribunal in O.A.No.16/2016/EZ and in Execution Application No.02/2019/EZ respectively and also for a direction on the respondents to comply with The Solid Waste Management Rules, 2016 and The Plastic Waste Management Rules, 2016. In the said proceeding, three orders were, inter alia, passed by this Hon'ble Tribunal dated 01.11.2017, 19.08.2020 and 08.02.2023 respectively. The last order summarises the stand of the parties and directs, inter alia, as follows:-

...

29. However, considering that this matter has been under consideration of the Tribunal since 2016 and from time to time orders have been passed by the Tribunal which have not activated the authorities till the present Original Application No.129/2022/EZ was taken up and orders passed therein, we direct all the stakeholders to complete the various projects decided

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upon in the Minutes of the Meeting dated 11.11.2022 by
31.12.2024.

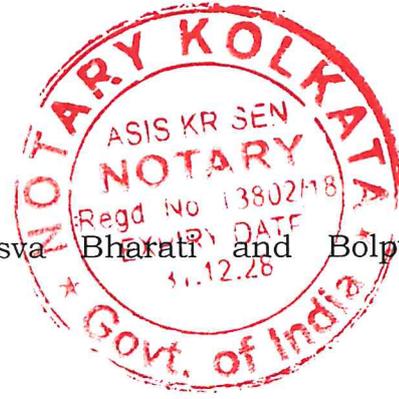
...'

- b) The net effect of the order as aforesaid, is the assignment of the various work made between the several authorities of the area were as follows:-
- i) The Solid and Liquid Waste Management matters of Visva Bharati Campus Area will be dealt by
 - Visva Bharati for their own area (Action: Visva Bharati)
 - Bolpur Municipality for the areas under their jurisdiction at Ward No.1, 2, 3, 4, 6, 7 and 9 (Action: Bolpur Municipality)
 - ii) Visva Bharati will provide an area map (preferably in Auto cad) in hard and soft form to Bolpur Municipality. (Action: Visva Bharati)
 - iii) UD & MA Department, Government of West Bengal will engage a Micro Planning/Facilitation Organization for: (Action: UD & MA Department)
 - iv) Detailed enumeration of household/non-commercial and commercial establishment enumeration in support of Visva Bharati and Bolpur Municipality (Action: Micro

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Planning Organization, Visva Bharati and Bolpur Municipality)

- v) Detailed Project Report for Solid (Fresh & Legacy Waste Management) and Liquid Waste Management (considering Water Body Conservation, Used Water Management and Faecal Sludge Management) in compliance of SWM Rules, 2016 preparation for Visva Bharati Campus Area. (Action: Micro Planning Organization in active support of Visva Bharati and Bolpur Municipality)
- vi) Detailed Micro Plan preparation for grounding the activities. (Action: Micro Planning Organization in active support of Visva Bharati and Bolpur Municipality)
- vii) Handholding for extensive Public Awareness & IEC and Capacity Building of different stakeholders. (Action: Micro Planning Organization with active support of Visva Bharati and Bolpur Municipality)
- viii) The cost for engagement of Micro Planning/Facilitation Organization (wage of enumerators and logistics) to be borne by UD & MA Department. (Action: UD & MA Department)
- ix) Visva Bharati to communicate: (Action: Visva Bharati)

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- To nominate one Nodal Officer for this purpose informing his/her address, mobile no and email ID.

- Providing one of the two options of Bulk Waste Generator for processing of solid waste in segregated manner i.e. either manage on their own or enter into an agreement with Bolpur Municipality.

x) The environmental pollution of fair (Poush Mela) and other ceremonies (if organized by local administration and permitted by Visva Bharati) at Visva Bharati Area to be managed by a Waste Management Agency engaged by UD & MA Department – (Action: UD & MA Department)

xi) Following advisories to be issued by WBPCB to Visva Bharati for Waste Management: (Action: WBPCB)

- Step by Step Guidelines with Dos and DON'Ts for implementation of SWM System
- Advisory for setting up Interim CPU for Fresh Waste processing
- Advisory for setting up Permanent CPU
- Advisory for management of environmental pollution of Fair (Poush Mela) and other ceremonies to be arranged by local administration at Visva Bharati Area.

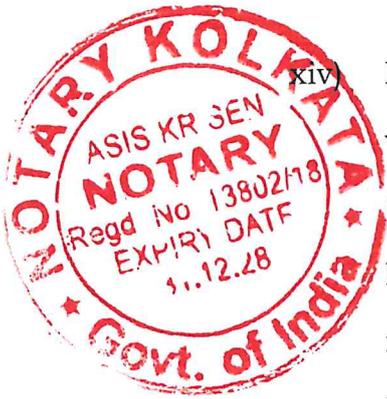
Sattwik Saha

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xii) Interim CPU to be set up at Visva Bharati immediately.
(Action: UD & MA Department, Visva Bharati and Bolpur Municipality)

xiii) Visva Bharati to apply Consent to Operate and Bio-Medical Waste Authorization for Bio Medical Waste Management before WBPCB and should functionalize Incinerator. (Action: Visva Bharati)



xiv) Bhubandanga Bandh water body having four divisions viz. Lalbandh (south), Dal Bandh (east), Barobandh (west) and Chhotobandh (north) is covering 28 acres land within Bolpur Municipality., To protect this Bandh from environmental pollution, Municipal Engineering Directorate to be engaged for this purpose for technical support. Outfall of 32 (three) drains of Ward no. 7 of Bolpur Municipality falling at Lalbandh either should be diverted or any other arrangement should be made.
(Action: MED and Bolpur Municipality)

c) The decision of the State Government in the Department of Urban Development & Municipal Affairs, taken, prior to the said order, on 26.10.2022 were as follows:-

i) SSDA (being the Respondent No.4) will execute the work (Solid Waste Management Plant and Sewage Treatment Plant) and fund will be provided to SSDA.

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- ii) SUDA (State Urban Development Agency) will engage Micro Planner to conduct survey for daily waste generation and subsequently prepare the DPR.
- iii) On the basis of DPR fund to be sanctioned from State Budget by UD & MA Department.



- iv) After issuance of AA & FS by the Department in favour of SSDA, the SSDA will start the process for execution of the work.

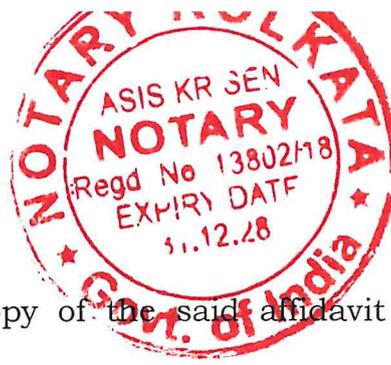
After completion of the work, the project may be handed over to Bolpur Municipality for day to day running of the plants.

- vi) The Visva Bharati will be approached to share the CAPEX and OPEX of the projects in proportion.
- d) This was duly placed by the Respondent No.4 in its affidavit affirmed on 01.12.2022 and filed before this Hon'ble Tribunal, when the order dated 08.02.2023 was passed.
- e) In the said affidavit filed by the Respondent No.4, it was also stated that SSDA as a stakeholder is willing to carry out the work entrusted to it by the State Government once the DPR is prepared by the Micro Planner engaged by the State Urban Development Agency (SUDA) and necessary fund is sanctioned by the Department of Urban Development and Municipal Affairs in favour of SSDA, being the Respondent No.4.

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I crave leave to refer to a copy of the said affidavit dated 01.12.2022 at the hearing, if necessary.

6. I humbly state that the Respondent No.4 has not received any copy of the finalised DPR nor any administrative approval and financial sanction, as envisaged in the said decision dated 26.10.2022, as yet. Consequently, no progress could be made by SSDA as the role of SSDA in implementing the order of this Hon'ble Tribunal commences only after the DPR is prepared by the Micro Planner engaged by the State Urban Development Agency (SUDA) and necessary fund is sanctioned by the Department of the Urban Development and Municipal Affairs in favour of SSDA (being the Respondent No.4).

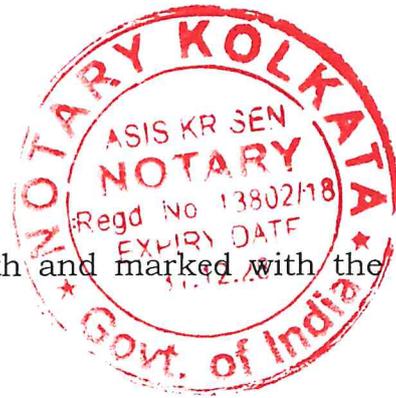
7. Subsequent to the order of this Hon'ble Tribunal dated 21.01.2026, the following sequence of events happened:-

- a) On 17.02.2026, the Respondent No.4 received a letter dated 17.02.2026 from the Director, SUDA and Special Secretary, Urban Development & Municipal Affairs Department, Government of West Bengal, inter alia informing that they are in the process of preparation of a DPR for Sewage Treatment Plant (STP) of Visva - Bharati Campus and requesting the Respondent No.4 to share with them, Drainage Master Plan and/or LUDCP of SSDA area, which is available with the Respondent No.4, which will be very much useful for preparation of the DPR. A copy of the said letter dated

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25 MAR 2026

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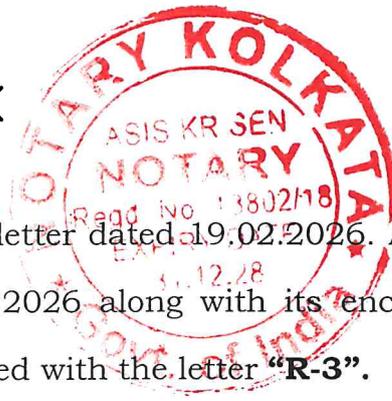
17.02.2026 is enclosed herewith and marked with the letter "R-1".

- b) On receipt of the said letter dated 17.02.2026, the Respondent No.4, vide its letter dated 19.02.2026 to the Director, SUDA and Special Secretary, Urban Development & Municipal Affairs Department, Government of West Bengal, forwarded the copy of the said Drainage Master Plan of SSDA.
- c) Thereafter, the Respondent No.4 received a letter dated 26.02.2026 from the District Magistrate, Birbhum, inter alia, enclosing therewith the said letter dated 17.02.2026 of the Director, SUDA and Special Secretary, Urban Development & Municipal Affairs Department, Government of West Bengal addressed to the Respondent No.4 and requesting the Respondent No.4 to take necessary action for compliance of the instructions as stated in the order of the Director, SUDA. A copy of the said letter dated 26.02.2026 is enclosed herewith and marked with the letter "R-2".
- d) On receipt of the said letter dated 26.02.2026, the Respondent No.4, vide its letter dated 26.02.2026 addressed to the District Magistrate, Birbhum, informed him that the Respondent No.4 has already sent a copy of the Drainage Master Plan of SSDA to the Director, SUDA and Special Secretary, Urban Development & Municipal Affairs Department, Government of West Bengal vide its letter dated 19.02.2026 and enclosed

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therewith a copy of its said letter dated 19.02.2026. A copy of the said letter dated 26.02.2026 along with its enclosure is enclosed herewith and marked with the letter "R-3".

8. In the above circumstances, it is apparent that the State Government has taken steps to prepare the DPR and the Respondent No.4 is extending its fullest co-operation to the State Government for the purposes of compliance of the orders passed by this Hon'ble Tribunal and as soon as the State Government forwards the DPR and assigns the funds necessary for the work, the Respondent No.4 would forthwith take steps to carry out the work.

9. It is submitted with respect that in the facts and circumstances, there has been no act of negligence and/or omission/commission on the part of the Respondent No.4. In fact, as of now, there is a concerted effort on the part of the State to prepare the DPR based on which and upon assignment of fund, the Respondent No.4 will be able to execute the work as defined and allotted to the Respondent No.4.

10. In the facts and circumstances, it is humbly and respectfully submitted that the drastic steps as proposed in Paragraph 5 of the said order dated 21.01.2026 passed by this Hon'ble Tribunal be kindly not be initiated as against the Respondent No.4 as it was always ready and willing and is still ready and willing to comply with the orders passed by this Hon'ble Tribunal, and execute the work assigned to it.

Sattwik Saha

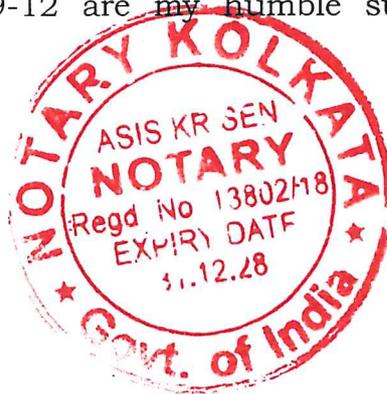
25 MAR 2026

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11. It is further humbly submitted that the action proposed in Paragraph 5 of the said order dated 21.01.2026 passed by this Hon'ble Tribunal be kept in abeyance and further reasonable time be given to the State Government and the other stake holders, including the Respondent No.4 to comply with the order of this Hon'ble Tribunal, as all the respondents are willing to carry out the said order.

12. This report is being filed in compliance of the order dated 21.01.2026 passed by this Hon'ble Tribunal in the instant matter.

13. The statements made in paragraphs 1, 6(partly), 7a-7d, 8(partly) above are true to my knowledge and those contained in paragraphs 2, 5a, 5c, 5d, 5e are information derived from records and believed to be true and those contained in paragraphs 3, 4, 5, 5b, 6(partly), 8(partly), 9-12 are my humble submissions before this Hon'ble Tribunal.



Sattwik Saha

DEPONENT

Identified by me

Siddhartha Ghosh
(Advocate)

F/1486/1466 of 2002

Prepared in my office and I certify
that the annexures are legible

Siddhartha Ghosh

Advocate

**Solemnly affirm and Declare
Before me on Identification**

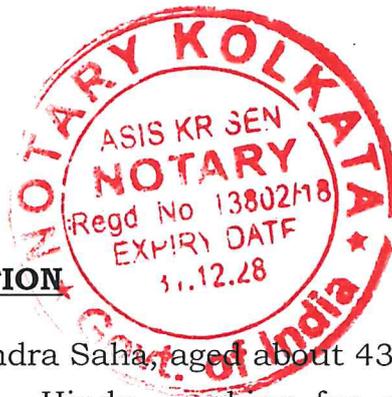
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ASIS KOMAR SEN
City Civil Court
Kolkata

Reg No. 13802/18 Govt. Of India

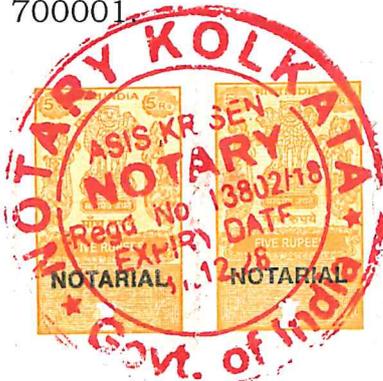
25 MAR 2026

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**VERIFICATION**

I, SATTWIK SAHA, son of Sankar Chandra Saha, aged about 43 years, by occupation – service by religion – Hindu, working for gain at “Kshanika”, P.O. Bolpur, District – Birbhum, Pin – 731204 do hereby solemnly declare and verify that I am the Executive Engineer of the Respondent No.4 and by an order being No.460-UDMA-22012(16)/12/2020-ESTT-TCP SEC-Dept. of UDMA dated 24.03.2026 of the Government of West Bengal, Urban Development and Municipal Affairs Department, Town & Country Planning Branch, I have been directed to take charge of the Respondent No.4, having its office at “Kshanika”, P.O. Bolpur, District – Birbhum, Pin – 731204, until further orders, and in my official capacity I say that the averments made in paragraphs 1, 6(partly), 7a-7d, 8(partly) above are true to my knowledge and those contained in paragraphs 2, 5a, 5c, 5d, 5e are information derived from records and believed to be true and those contained in paragraphs 3, 4, 5, 5b, 6(partly), 8(partly), 9-12 are my humble submissions before this Hon’ble Tribunal. I have not suppressed any material facts. I am competent to sign this Verification.

I sign this verification on this the 25th day of March, 2026 at my lawyer’s office at 2nd Floor, 7, Old Post Office Street, Kolkata – 700001



25 MAR 2026

Sattwik Saha

DEPONENT

Identified by me

Siddhartha Ghosh

(Advocate)

F/1486/1466 of 2002

Prepared in my office and I certify that the annexures are legible

Siddhartha Ghosh

Advocate

Solemnly affirm and Declare
Before me on Identification
L.T.I.(S) Signature (S) of the
Executant situated by me on Identification

ASIS KUMAR SEN
Chy. Civil Court
Kolkata

Reg. No.- 13802/18 Govt. of India

25 MAR 2026



ANNEXURE 'R-1'

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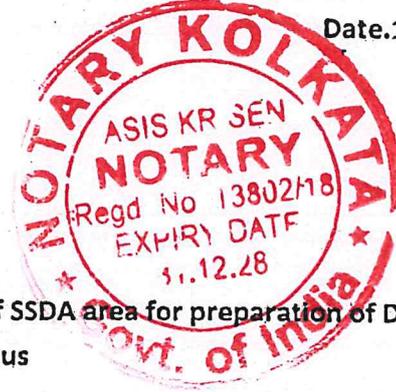
GOVERNMENT OF WEST BENGAL
URBAN DEVELOPMENT AND MUNICIPAL AFFAIRS DEPARTMENT
STATE URBAN DEVELOPMENT AGENCY
"ILGUS BHAVAN", HC Block, Sector III, Bidhannagar, Kolkata – 700 106, West Bengal

No.SUDA-13014(17)/14/2022-PM SEC(SUDA)-SUDA

Date.17.02.2026

From. Shri Joly Chaudhuri, WBCS(Exe.),
Director, SUDA & Special Secretary,
UD&MA Department

To. The Executive Officer
Sriniketan Santiniketan Development Authority



Sub: Request to share Drainage Master Plan and/ or LUDCP of SSSA area for preparation of DPR
For Sewage Treatment Plant (STP) of Visva-Bharati Campus
Sir,

You are aware that Hon'ble NGT, Eastern Zone Bench, Kolkata vide O. A. No. 129/2022/EZ dated 08.02.2023 directed Visva Bharati, District Magistrate, Birbhum and other State respondents to take necessary remedial action for Visva-Bharati Campus on:

1. Build and Operate Solid Waste Management Plant
2. Build and Operate Sewage Treatment Plant (STP)
3. Restrict environmental pollution for Fair (Poush Mela) and other ceremonies.
4. Biomedical Waste Management

At present we are in the process of preparation of a DPR for Sewage Treatment Plant (STP) of Visva-Bharati Campus. It is learnt that a Drainage Master Plan and/ or LUDCP of SSSA area is available with Sriniketan Santiniketan Development Authority, which will be very much useful for preparation of the DPR.

You are now requested to share the above mentioned documents with SUDA at the earliest.

Yours faithfully

J Chaudhuri
Director, SUDA 17.02.2026

No.SUDA-13014(17)/14/2022-PM SEC(SUDA)-SUDA

Date.17.02.2026

Copy forwarded for kind information to:

1. District Magistrate, Birbhum
2. Private Secretary to Hon'ble MIC, UD & MA Department, Govt. of West Bengal
3. Senior PS to Principal Secretary, UD & MA Department, Govt. of West Bengal

J Chaudhuri
Director, SUDA
17.02.2026



ANNEXURE- R-2'

Government of West Bengal
Office of the District Magistrate & Collector, Birbhum
M.A Section

Phone No.: (03462)-255 222

Fax No.: (03462)-256 222

E mail: birbhmma@gmail.comMemo.No: G1 /M.A./V-81/2019Dated 26 /02/2026

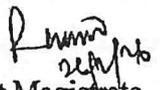
To
The Executive Officer,
Sriniketan Santiniketan Development Authority

Sub: Request to share Drainage Master Plan and /or LUDCP of SUDA area for preparation of DPR for Sewage Treatment Plant (STP) of Visva-Bharati Campus

Enclosed please find herewith a letter issued vide Memo No SUDA-13014(17)/14/2022PM SEC (SUDA-SUDA dated 17.02.2026 of the Director, SUDA, UD&MA Department, SUDA, Ilgus Bhavan H.C Block Sector III, Bidhannagar, Kolkata - 700 106. which is self-explanatory.

In this regard, you are requested to take necessary action for compliance^{of} the instructions as stated in the order of the Director, SUDA.

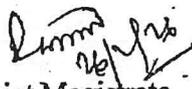
Encl: As stated.

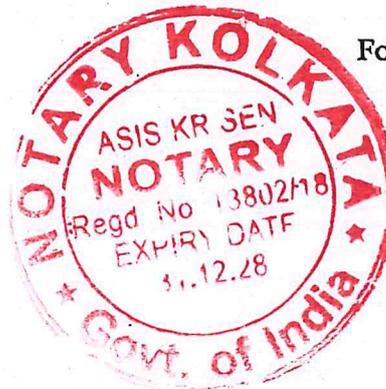

For District Magistrate,
Birbhum

MemoNo: G1 /1(3)/M.A./V-81/2019Dated 26 /02/2026

Copy forwarded for information to:-

- 1) The Sub-Divisional Officer, Bolpur, Birbhum.
- 2-3) The C.A. to D.M, Birbhum/ C.A. to A.D.M (Dev) Birbhum for their kind appraisal


For District Magistrate,
Birbhum



25 MAR 2026

Sattwik Saha

ANNEXURE - 'R-3'

18


**SRINIKETAN SANTINIKETAN
DEVELOPMENT AUTHORITY**

(A Statutory Authority under Govt. of West Bengal)

"KSHANIKA"

P.O- Bolpur, Birbhum-731204

Email ID : ssdabolpur@gmail.com

Ref.No. SSDA/414/B-45 (NGT)/2026

Dated 26/02/2026

To
The District Magistrate, Birbhum,
Office of the District Magistrate & Collector, Birbhum,
M.A.Section.

Sub : Drainage Master Plan and /or LUDCP of SSDA area for preparation of DPR for
Sewage Treatment Plant (STP) of Visva-Bharati Campus.

Ref. : Memo No. 61/M.A ./V-81/2019 Dated:- 26.02.2026.

Sir,

With reference to above mentioned subject this is bring to kind notice that this Authority has already send a copy of the Drainage Master Plan of SSDA with the Director, SUDA and Special Secretary, UD & MA Department vide Memo No. SSDA/355/B-45(NGT)/2026 Dated 19.02.2026. A copy of the same is enclosed herewith for your kind perusal.

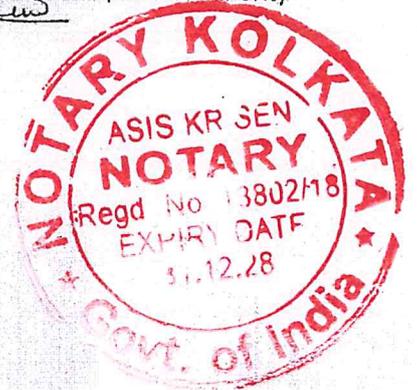
This is for your kind information.

Encl. : As stated

Yours faithfully,

Executive Officer

Sriniketan Santiniketan Development Authority



Sattwik Sahe

25 MAR 2026



**SRINIKETAN SANTINIKETAN
DEVELOPMENT AUTHORITY**

(A Statutory Authority under Govt. of West Bengal)

"KSHANIKA"

P.O- Bolpur, Birbhum-731204.

Email ID : ssdabolpur@gmail.com

Ref.No. SSDA/355/B-45(NGT)/2026

Dated: 19/02/2026

To
The Director, SUDA &
Special Secretary to the Government of West Bengal,
Urban Development & Municipal Affairs Department,
State Urban Development Agency,
"ILGUS BHABAN", HC Block, Sector - III,
Bidhannagar, Kolkata - 700 106,
West Bengal.

Sub : Submission of Drainage Master Plan of SSDA.

Ref. : SUDA -13014(17)/2022-PM SEC(SUDA) - SUDA Date. 17.02.2026.

Sir,

With respect to above mentioned subject and reference I am sending herewith the copy of Drainage Master Plan of SSDA for your kind information and perusal.

Encl. : As stated

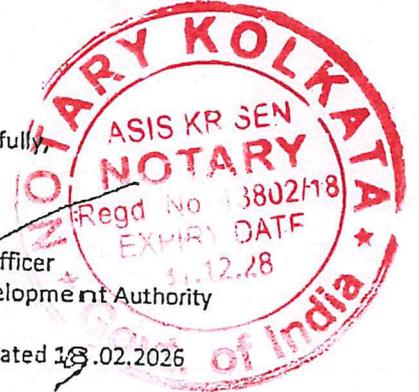


Yours faithfully,

Executive Officer

Sriniketan Santiniketan Development Authority

Dated 18.02.2026



Memo No. SSDA/355/B-45(NGT)/2026

Copy forwarded for kind information to :

1. Shri Chandranath Sinha, Hon'ble MIC, MSME & T Department, Govt. of West Bengal.
2. The District Magistrate, Birbhum
3. Senior PS to the Principal Secretary, UD & MA Department, Govt of West Bengal.

Executive Officer

Sriniketan Santiniketan Development Authority

Sattwik Saha

25 MAR 2026

Government of West Bengal
Urban Development & Municipal Affairs Department
Town & Country Planning Branch
"NAGARAYAN",
DF-8, Sector-I, Bidhannagar, Kolkata- 700 064.

No.460-UDMA-22012(16)/12/2020-ESTT-TCP SEC-Dept. of UDMA

Date : 24.03.2026.

ORDER

In pursuance of Notification No. 425/WBCS(PAR)/1D-82/2026 dated 23/03/2026 of the P&AR Department, Shri Swapnajit Saha , WBCS (Exe), (Batch-2011), Executive Officer, Sriniketan Santiniketan Development Authority is hereby released on 24/03/2026 (F.N.) with a direction to join his new assignment as SDO, Egra , in the interest of Public Service.

Shri Sattwik Saha, Executive Engineer, Sriniketan Santiniketan Development Authority will take over the charge of SSDA until further orders, in addition to his normal duties.

M. Banerjee
 24/3/26
 Senior Special Secretary to the
 Government of West Bengal.

No.460/1(13)- UDMA-22012(16)/12/2020-ESTT-TCP SEC-Dept. of UDMA

Date : 24.03.2026.

Copy forwarded for information and necessary action to :-

1. The Principal Accountant General (A&E), West Bengal, Treasury Buildings, Kolkata.
2. The Principal Secretary to the Hon'ble Chief Minister, Govt. of West Bengal, Nabanna.
3. The Chairman, Sriniketan Santiniketan Development Authority.
4. The OSD & Ex-Officio Additional Secretary, P & A R Department, WBCS Cell, NABANNA, Howrah.
5. The Joint Secretary, Service Records & Accounts Cell, P & AR Department, Writers' Buildings, Kolkata-700001.
6. The District Magistrate, Purbo Medinipur.
7. The District Magistrate, Birbhum.
8. The Executive Officer, Sriniketan Santiniketan Development Authority.
9. Shri Swapnajit Saha , WBCS (Exe), (Batch-2011).
10. Shri Sattwik Saha, Executive Engineer, Sriniketan Santiniketan Development Authority.
11. The O.S.D. to Hon'ble M-I-C, UD & MA Department.
12. The Treasury Officer, Purbo Medinipur.
13. The Sr. P.S. to the Principal Secretary, UD & MA Department.

M. Banerjee
 24/3/26
 Senior Special Secretary to the
 Government of West Bengal.

Before The Hon'ble National Green Tribunal Eastern Zone Bench Kolkata Miscellaneous Application
No.30/2025/EZ In Original Application No.129/2022/EZ Subhas Datta vs Viswa Bharati University & Ors.

From: Siddhartha Ghosh (sghoshadv@yahoo.in)

To: subhasdatta@rediffmail.com

Date: Wednesday, 25 March, 2026 at 03:01 pm IST

To,
Mr.Subhas Datta

My client : Sriniketan Santiniketan Development Authority

Dear Sir,

I am acting on behalf of my abovementioned client, being the Respondent No.4 in the above matter.

A copy of the report of my client, with all annexures thereto, is attached herewith in compliance of the order dated 21.01.2026 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

The said report is self-explanatory. Kindly acknowledge receipt.

Yours faithfully,
Siddhartha Ghosh
Advocate for the Respondent No.4

Encl : As above

[Yahoo Mail: Search, organise, conquer](#)



Subhas Datta (Report).pdf
13.6 MB

**BEFORE THE NATIONAL GREEN
TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

MA No.30/2025/EZ

In

OA No.129/2022/EZ

In the matter of :-

Subhas Datta

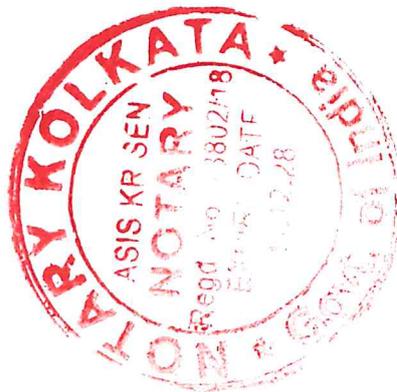
... Petitioner

Versus

Viswa Bharati University & Ors.

... Respondents

**REPORT OF SRINIKETAN SANTINIKETAN
DEVELOPMENT AUTHORITY, BEING THE
RESPONDENT NO.4**



**SIDDHARTHA GHOSH
Advocate**

2nd Floor, 7, Old Post Office Street,
Kolkata – 700001.

Ph.No : 9830149560

E-mail : sghoshadv@yahoo.co.in